	•						Undertrials in jails as on			
	•		2			• •				31-12-85
10.	Madhya Prades	sh .	•	• •		•	•	7707	9165*	10277
11.	Maharahtra			· •	•	•		6502	6511	6234
12.	Manipur .	• •	••••••	•				191	483	492
13.	Meghalaya	• •			•	•		246	247	263
14.	Nagaland .		•••		•		• •	184	6330	**
15.	Orissa .	•-••	- •			•	•	3666	4099	39 <b>2</b> 9
16.	Punjab	•	*		•	•		2573	6476*	3494
17.	Rajasthan .		 		•			2660	3721	4335
18.	Sikkim .	•••	•	• •				55	26	16
19.	Tamil Nadu	•		• •				14953	3006*	1131
20.	Tripura .				•	•	• • • •	186	268	**
21.	Uttar Pradesh	• •	• •	• •	•		•	17508	18377*	20012
22.	West Bengal							6770	7598	6269
23.	Andaman & Nic	obar Islan	ds .	· · ·			• •	40	38*	76
24.	Arunachal Prad	esh .						_	310	382
25.	Chandigarh	· •				•	•	153	91	**
26.	– Dadra & Nagar	Haveli	····	•			1 - 1 - ▼0. ●	2	9	13
27.	Delhi .		دسته • ۰	•	•		•	1806	1890*	2405
28.	Goa, Daman &	Diu						56	42	+#
29.	Lakshadweep					•	إنبه ا		_	*-
30.	Mizoram .	- , -r			•			343	231	234
31.	Pondicherry				•	•		28	31*	

\*Figures as on 31-1-1986. \*\*Figures not received.

### Recruitment of Scientific Personel

## 1049. PROF. C. LAKSHMANNA:

### SHRI SURAJ PRASAD

# SHRI CHATURANAN MISHRA:

Will the PRIME MINISTER be pleased to state

(a) whether it is a fact that Government propose to take out the requirement of scientific personnel in Departments which are identified as Scientific and Technical in nature from the purview of the Union Public Service Commission (UPSC); and

(b) if so, what are the details in this regard and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) Yes, Sir.

(b) The scientific  $post_s$  for this purpose, will be those posts which require

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a minimum educational qualification of Master's Degree in Science or Bachelor's Degree of Engineering, Technology, Medicine or equivalent. The duties attached to such posts should also be primarily of scientific nature. The reasons for the proposal are to provide a better executive support system to the scientific departments for effective realisation of result oriented and timebound programmes of scientific research and technological development.

## Progress of Action plan for development of Wastelands

1050. SHRI KAILASH PATI MISHRA:

SHRI CHITTA BASU:

SHRI RAMKRISHNA MAZUM-DER:

### SHRI ASHWANI KUMAR.

Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question 31 given in the Rajya Sabha on the 18th July, 1986 and state:

(a) what is the progress of the Action plan for development of wasteland as drawn up by the National Wastelands Development Board;

(b) whether the Boards for implementation of the plan have been constituted in each State|Union Territory; if not, what are the reasons therefor; and

(c) what is the budgetary provision for the action plan  $i_n$  each State and Union Territory?

THE MINISTER OF STATE IN THE MIISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) The Action Plan was referred to in the answer to Unstarred Question No. 30(not 31) given in the Rajya Sabha on July 17, 1986. The progress on action taken so far by the National Wastelands Development Board is as follows;—

1. Identification of Wastelands— A definition of Wastelands and its various categories has been arrived at. The States have been asked to select 10 per cent districts where a quick mopping up survey would be undertaken. State-wise wasteland maps have been prepared.

2. People's Involvement-A scheme of financing decentralised people's nurseries through Central assistance has been sent to the State Governments for action. This would result in the setting up of about 50,000 new people's nurseries throughout the country. The target for plantation by the people as a percentage of total tree plantation has been increased from 33 per cent in 1981-82 to 55 per cent in 1986-87. Steps have been taken to promote Tree Growers' Cooperative Societies in the four States of Andhra Pradesh, Gujarat, Rajasthan and Orissa as a pilot project, in collaboration with the National Dairy Development Board. During 1985-86, Rs. 1.19 crores was disbursed to voluntary agencies on various activities related to afforestation by the people. The States have been advised to adopt a Tree Patta Scheme.

3. Nodal Agencies:— Out of 31 States/Union Territories, 24 have identified Nodal Officers for ensuring integrated flow of information and coordinated implementation.

4. Lease of Lands:—According to information available the States of Rajasthan, Maharashtra, Gujarat, Uttar Pradesh, Bihar, Orissa, Himachal Pradesh and Pondicherry have finalised guidelines for giving usufruct rights to the rural poor on wastelands.

5. Forest Based Industries: — The Board has set up a Committee to advise the Government of steps to encourage industry to undertake plantation with a view to meet their captive raw material requirements and service the needs of the rural communities of fuelwood and fodder. The Committee is also looking into the question of harmonising the decisions of the Council with existing laws from all angles.

6. Urban Fuelwood and Green Belts:— A project report on urban fuelwood plantations has been prepared. Efforts are being made to locate funds for the projects.

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